Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 13.05.2010

The Meeting No. 07/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 13.05.2010 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 06/AM11 held on 06.05.2010 were ratified. Thereafter, Agenda for individual cases for Meeting No. 07/AM11 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 7/84-ALC3/2010 **MEETING DATE**: 13.05.2010 MEETING NUMBER

Online agenda cases

		-	l l	Status: Withdrawn
	HQ File :01/84/050/00258/AM10/		Lic.No/Date:0410104218 24.04.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 06.05.2010. It was therefore decided to withdraw this case from agenda.

Case No.:1/39/84-ALC3/2009	1 3	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Approved
HQ File :01/84/050/00199/AM10/		Lic.No/Date:3510028513 14.12.2009	

The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detailed below: -

Export item	Export	Import item	Qty. allowed
	Qty.		
Mill made 100%	26199.7	1) Raw cotton natural	1) 23680 Kgs (1.26
cotton fabrics, GSM-	Kgs	fibre	Kgs/Kg of cotton content
125 with flame			of export product.)
retardant finish woven			2) @ 1.5% of cotton
quilted with		2) Vat dyes	fabric in the export
thinsulated, Net			product.
content of cotton-			3) 10480 Kgs (400 gms/

	18793.75 Kgs & Net weight of thinsulate – 6765.75 Kgs & Net	3) Flame resistan chemicals	Kg of fabric in the export product.) 4) 47 gms/ Kg of fabric in
2	weight of FR thread – 640.20 Kgs.	4) Ukadan flame resistant chemicals	the export product. 5) 19 gms/ Kg of fabric in
		5) Silastal flame resistant chemicals	the export product. 6) 2 gms/ Kg of fabric in the export product. 7) Net to net with
		6) Silastan flame resistant chemicals 7) Thinsulate lining material	accountability clause alongwith relevant width
	Dves and Chemicals me	8) FR thread sewing thread entioned in items of import at S.N	

Dyes and Chemicals mentioned in items of import at S.Nos. 2, 3, 4, 5 and 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/3/84-ALC3/2010

||Party Name:GANGA ACROWOOLS

Meet No/Date:7/84-ALC3/2010

Status:

	LIMITED	13.05.2010	Approved
HQ File :01/84/050/00011/AM11/	RLA File :30/24/040/00032/AM10/	Lic.No/Date:3010065189 01.02.2010	

The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the deficiency indicating the segregate quantity of each item mentioned against import item No.3 alongwith justification of their use in the export item. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) The item of import No.1 i.e Acrylic Fibre (5-7 D) may be allowed as applied by the firm;
- (ii) The item of import No.2 i.e Cationic dyes may be allowed as applied by the firm;
- (iii) The item of import No.3 may be disallowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

	1 19	12.07.2010	Status: Approved
HQ File :01/84/050/00010/AM11/		Lic.No/Date:0710069992 12.02.2010	

The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not clearly indicated as to whether export item is gummed or degummed. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 5% wastage on the item of import i.e 11550 Kgs.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/3/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	12.05.2010	Status: Approved
HQ File :01/84/050/00003/AM11/	1	Lic.No/Date:0510258641 16.02.2010	

The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not submitted the legible copy of CAD, CAM etc. In view of this Committee based on the available details and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import @ 1 Sq mtrs./Pc in this case.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/3/84-ALC3/2010		12.05.2010	Status: Approved
HQ File :01/84/050/00006/AM11/		Lic.No/Date:0510258640 16.02.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as

per written comments of DC (MSME) conveyed vide their U.O NO. 37(5) 12.05.2010 as detailed below: -

/25/2010-11/Hosy. dated

Export Product	Import Item	Qty. allowed.
Ladies Top made of 94%	94% silk 6%	1.59 Sq mtrs./Pc
silk 6% polyester yarn	polyester yarn dyed	
dyed woven fabric, GSM-	woven fabric, GSM-	
47+/-10% (Style No.	47+/-10%	
746461)		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I	1 -	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Approved
HQ File :01/84/050/00008/AM11/		Lic.No/Date:0510259174 23.02.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/09/2010-11/Hosy. dated 12.05.2010 as detailed below: -

	rt Produ			Impor			Qty. allowed.
Ladie	es Top	made o	f 55%	55%	silk 45%	cotton	1.96 Sq mtrs./Pc
silk	45%	cotton	dyed	dyed	woven	fabric,	

woven	fabric, G	SM-52+/-	GSM-52+/-10%	
10%	(Style	No.		
741363	3/770384)			

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/3/84-ALC3/2010	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Approved
HQ File :01/84/050/00005/AM11/	Lic.No/Date:0510259822 04.03.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/13/2010-11/Hosy. dated 12.05.2010 as detailed below: -

Export Product	Import Item	Qty. allowed.
Ladies Blouse with Cami	100% polyester	1.82 Sq mtrs./Pc
made of 100% polyester	printed fabric, GSM-	
printed fabric, GSM-71+/-	71+/-10%	
10% (Style No.		
741323/749258)		
Ladies Blouse with Cami	100% polyester	0.72 Sq mtrs./Pc
made of 100% polyester	printed fabric, GSM-	
printed fabric, GSM-70+/-	70+/-10%	
10% (for lining only) (Style		
No. 741323/749258)		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/51/84-ALC3/2009	Party Name:IMAANS SHOES	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Rejected
HQ File :01/84/050/00279/AM10/		Lic.No/Date:0410112203 09.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit their reply to DGFT letter dated 01.04.2010. In absence of this, it is not possible to fix the norms. Hence, the Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Ca	ase No.:2/51/84-ALC3/2009	I	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Approved
Н	Q File :01/84/050/00280/AM10/		Lic.No/Date:0510260162 10.03.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/12/2010-11/Hosy. dated 12.05.2010 as detailed below: -

Export Product	Import Item	Qty. allowed.			
Ladies Top made out of	100% Polyester	1.94 Sq mtrs./Pc			
100% Polyester printed	printed fabric, GSM-				
fabric, GSM-96+/-10%	96+/-10%				
(Style No. V5406M)					

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/3/84-ALC3/2010 Party Name:GAURAVINTERNATIONAL Meet No/Date:7/84-ALC3/2010 Status:

			13.05.2010	Deferred
11	HQ File :01/84/050/00004/AM11/	RLA File :05/23/040/00201/AM10/	Lic.No/Date:0510260196 10.03.2010	Defer Date: 10.06.2010
	Decision: The Committee consid	ered the case as ner agenda alor	nawith other relevant naners	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 10.06.2010.

	Case No.:1/7/84-ALC3/2010	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Deferred
2	HQ File :01/84/050/00033/AM11/			Defer Date: 10.06.2010
- 1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on			

II I	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD		Status: Approved
HQ File :01/84/050/00034/AM11/		Lic.No/Date:0410113528 03.05.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as

10.06.2010.

ldetail	led	below: -	
uctan		DCIOW	-

Export Product	Import Item	Qty. allowed.
Ladies Trouser	98% cotton, 2% spandex reactive	184700 Sq mtrs.
made out of 98%	dyed stretch twill fabric, GSM-	
cotton, 2%	325+/-10%	
spandex reactive	80% polyester, 20% cotton T/C	23087.5 Sq mtrs.
dyed stretch twill	pocketing fabric, GSM-105+/-10%	
fabric, GSM-	Matte pewtter 28L (button)	Net to net
325+/-10%	Matte pewtter 9MM (Rivet)	Net to net
	Antique copper 28L (button)	Net to net
	Antique copper 9MM (Rivet)	Net to net

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/7/84-ALC3/2010	3	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Approved
HQ File :01/84/050/00035/AM11/		Lic.No/Date:0510263545 03.05.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Import Item	Qty. allowed.
Babies Garments made out of	100% cotton dyed	3622.770 Sq
100% cotton dyed corduroy	corduroy fabric, GSM-	mtrs.
fabric, GSM-220+/-10%	220+/-10%	
Babies Garments made out of	100% cotton dyed	8901.433 Sq

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100% cotton dyed corduroy fabric, GSM-220+/-10%	corduroy fabric, GSM-220+/-10%	mtrs.
Babies Garments made out of 100% cotton dyed corduroy fabric, GSM-220+/-10%	100% cotton dyed corduroy fabric, GSM-220+/-10%	790.880 Sq mtrs.
	100% cotton dyed corduroy fabric, GSM-220+/-10%	•

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/7/84-ALC3/2010	Party Name:VIGNESHWARA EXPORTS LTD.	Meet No/Date:7/84-ALC3/2010 13.05.2010	Status: Rejected
HQ File :01/84/050/00036/AM11/	RLA File :03/95/040/00065/AM11/	Lic.No/Date:0310572863 05.05.2010	
Decision: The Committee consider that in this case export and important committee was constrained to rejude	ort item is same, hence, no manufa	•	
RLA may take suitable consequential action accordingly.			

Manually generated agenda cases

Case No. 61	M/s Lavino Kapur Cotton Pvt. Ltd., Mumbai
NC07/11 dt. 13.05.2010	F.NO.1/85/162/103/AM07 -DES-V
Modification of standard in	out output norms (SION) for K-103 & K-104 for Absorbent
Cotton.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to remind TC, Mumbai office to give their comments with regard to modification of norms for SION, K-103 & K-104 for Absorbent Cotton for finalization of adhoc norms beyond 31st March, 2010 after visiting the unit of the applicant firm under intimation to the firm. The Committee decided that since TC, Mumbai report is awaited, a reminder be issue to TC Mumbai to expedite based on earlier T C reports. The Committee also decided to extended the Ad-hoc norms for this applicants unit (as valid till 31.3.2010) for a further period two years from 1.4.2010, as under:-

S.No.	SION No.	Description of Export Product	Quantity allowed
1	K-103	Absorbent Cotton	1.17kg/per kg content in
			the export product
2.	K-104	Absorbent Uncarded Cotton	1.12kg/per kg content in
			the export product

Case No. 62	M/s K.S.Gangadhara lyer & Co. Kochi
NC07/11 dt. 13.05.2010	F.NO.1/84/162/35/AM09 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
1010026911 dt. 13.07.200	9.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 63	M/s A.S.Marimuthu, TamilNadu

NC07/11 dt. 13.05.2010	F.NO.1/84/162/365/A	M10 -DES-V	
Ratification of input outp	ut norms in respect	of Advance	Authorization No.
3210027635 dt. 09.09.2009).		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the applicant firm: -

- Technical literature of all Chemicals asked for in this case alongwith recipe & justification of quantitative requirement;
- Coating composition of all Chemicals. (ii)

It was decided to defer the case for re-listing on 10.06.2010.

Case No. 64	M/s Neelkanth Fibres Pvt. Ltd., Panipat
NC07/11 dt. 13.05.2010	F.NO.1/84/50/191/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
3310014388 dt. 04.12.2009	9.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting felt that Viscose Tow waste have no more than 5% extraneous materials. In view of this Committee decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on item of import i.e 26250 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 65	M/s Krishna Overseas, Kolkata
NC07/11 dt. 13.05.2010	F.NO.1/84/162/416/AM10 -DES-V
Clarification in respect of	export product 100% Natural Silk Floor Covering (Silk
Made-ups) – regarding.	

Decision: The Committee considered the case as per agenda and went through all the relevant details pertaining to this case including the ISEPC letter dated 26th April, 2010 & FIEO letter dated 30th April, 2010. The sample test report No. 448 dated 25th February, 2010 certified by Central Silk Board, Kolkata was also inter-alia discussed. It was observed that in the DFIA licence in question export item is 100% Natural Silk made-ups (other than those covered under SION, J-123) containing Mulberry Raw Silk. The Committee also noted that the invoice/packing list etc clearly mentioned the ITC (HS) code as 57023920 which pertains to Floor covering of silk and made-ups, whereas customs generated shipping bills mentioned the ITC (HS) code as 63079012. In view of this Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting felt that the DFIA licence in question for export of 100% Natural Silk made-ups (other than those covered under SION, J-123) containing Mulberry Raw Silk is certainly covered under SION, J -124 irrespective of ITC (HS) code used in shipping bills in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 66	M/s A.S.Marimuthu, Kochi
NC07/11 dt. 13.05.2010	F.NO.1/84/50/288/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
3510029336 dt. 02.03.201	0.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the applicant firm: -

- Technical literature of all Chemicals asked for in this case alongwith recipe & justification of quantitative requirement;
- Coating composition of all Chemicals. (ii)

It was decided to defer the case for re-listing on 10.06.2010.

